

X

March 2015

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA 310/01517/2015

Dated Friday the 30th day of October Two Thousand Fifteen

PRESENT

**HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J)
&
HON'BLE DR. P. PRABAKARAN, Member (A)**

M. Mari,
Rank: Dhobi (Washerman), P.No. 6650,
Dhaksin Bharath Area Signal Company,
Chennai- 600 009.. Applicant

By Advocate: **M/s. N. Fidelia**

Vs.

1. Union of India Rep. by its
Secretary to Government of India,
Ministry of Defence,
South Block, DHQ PO, New Delhi- 110 011;
2. The Director General of Signals,
HQ- Directorate General of Signals,
Sena Bhavan, IHQ, of MOD (Army),
DHQ Post, New Delhi- 110 011;
3. The Commanding Officer,
Dhaksin Bharath Area Signal Company,
Fort St. George,
Chennai- 600 009. Respondents

By Advocate : **Sri K. Rajendran**

Pradeep

ORDER

(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))

This Original Application is filed by M. Mari Under Section 19 of the Administrative Tribunals' Act seeking direction to consider his representation dated 31.12.2014.

2. The applicant was appointed in the post of Dhobi (Washerman) on 01.01.1992. She completed 23 year of regular service. On the recommendations of the III Central Pay Commission, the pay scale of many enterprise/trader in all Directorates functioning under the Ministry of Defence were upgraded. The Government of India, Ministry of Defence by their Office Memorandum 1(2)/80/D(ECC/IC) dated 11.05.1983, upgraded the pay scale of many Industrial & Non-Industrial categories/posts of all Army Directorates under the Ministry of Defence. The categories of Dhobi, Washerman & Laundry Operator have been merged under the common category of "Laundry Operator" and the existing pay scale of Rs. 196-232 was upgraded as Rs. 210-290(III CPC) w.e.f. 11/05/1983. The revised pay scale of Rs. 800-1150/- with effect from the date of the initial appointment has not been granted to the applicant. Similarly situated Washerman who are working under the Delhi Police Department had approached the Principal Bench of Central Administrative Tribunal at Delhi filed O.A. No. 363/1990 seeking revision of pay scale of Rs. 950-1400 on par with other Washerman working in other Units of Delhi Police. Their O.A. came to be disposed of directing the respondents to pay the applicants therein pay scale of Rs. 950-1400 which has been given to some of the Barbers and Dhobis in some of the Units in

the Delhi Police from the date of their initial appointment.. Applicant submitted representation for grant of similar relief. There being no action on the part of the respondents on his representation, he approached this Tribunal invoking the jurisdiction under section 19 of the Administrative Tribunals' Act.

3. When this O.A. came up for admission, K. Rajendran, Learned Central Government Standing Counsel accepts notice on behalf of the respondents.

4. The limited grievance of the applicant is non-consideration of his representation dated 31.12.2014. In that view of the matter, we deem it appropriate to direct the respondents to consider the representation dated 31.12.2014 and pass appropriate orders within a period of three months from the date of receipt of copy of this order. Accordingly, the O.A. is disposed of. There shall be no order as to costs.